

Bail Appl. No. _____/2020

FIR NO. 213/2020
U/S 386/506/306/34 IPC
PS : Neb Sarai
Kapil Nagar Vs. State

ORDER ON THE APPLICATION FOR EXTENSION OF INTERIM BAIL OF
ACCUSED KAPIL NAGAR

23.07.2020
At 2.40 pm

Present : Sh. Ravi Drall, Ld. Counsel for the applicant/accused
Sh. Manish Rawat, Ld. Addl. PP for the State
SI Kamal Kishore for the IO
Sh. Ravinder Singh, Ld. Counsel for the complainant

This application u/s 439 CrPC for extension of interim bail has been heard through video conferencing today itself.

The applicant/accused was granted interim bail vide order dated 22.06.2020. Now he has approached the court for extension of the said interim bail more or less on the same grounds. In addition to it, learned counsel for the applicant also relies upon order dated 17.07.2020 passed by Hon'ble High Court of Delhi in Bail Appl. No. 1357/2020 titled **Manoj Kumar Das vs. State of Delhi** in which reference was made to order dt. 13.07.2020 passed by Full Bench of the Hon'ble High Court in WP (C) No. 3037/2020 titled **Court on its own Motion vs. State & Ors.** and through which it was clarified that all interim orders for interim bail will automatically stand extended till 31.08.2020 in view of Covid-19 pandemic. Hence applicant/accused also seeks extension of his interim bail till 31.08.2020.



Learned Addl. PP for the State as well as learned counsel for the complainant have very fairly submitted that in view of clarification issued by the Full Bench, the interim bail granted to applicant will stand extended till 31.08.2020.

I have gone through the order of Hon'ble High Court. There is no scope for any doubt that interim bail of applicant/accused stands extended automatically. Considered so, the interim bail granted to applicant/accused Kapil Nagar vide order dated 22.06.2020 is extended till 31.08.2020 subject to same terms and conditions mentioned therein. Applicant/accused shall not violate any of those conditions.

The application for extension of interim bail stands disposed of.

A scanned copy of this order is being sent to the office. It be uploaded as well. Original signed copy is being kept and will be tagged with concerned file once the courts reopen.



(Sanjay Bansal)
Spl. Judge (PC Act) CBI-16,
RADC, Delhi.
23.07.2020